

22.12.2023
Serial no. 2
[G.S.D]

CRR 1785 of 2022

In the matter of : Prabin Kumar Biswas & Ors.

... .. Petitioners

Ms. Sananda Bhattacharyya

... .. For the Petitioner

Mr. Saryati Datta

... ..*For the State*

Ld. Advocate for the petitioner submits that she has instruction not to proceed with the revisional application.

Accordingly, CRR 1785 of 2022 is dismissed as not pressed.

Written Instruction so submitted be kept with the record.

Parties to act on a server copy of this order duly collected from the official website of the Hon'ble High Court, Calcutta.

Urgent Photostat certified copy of this order, if applied for, be supplied to the parties subject to compliance with all requisite formalities.

(Tirthankar Ghosh, J.)